

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

206. C.P. (IB)/576(MB)2023

IN THE MATTER OF
SAKET CITY HOSPITALS LIMITED

U/s 59 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 14.02.2024

CORAM:

MS. REETA KOHLI,
MEMBER (J)

SHRI. SANJIV DUTT,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: CA Anhit Pitti (PH)

For the Respondent:

ORDER

Ld. Counsel for the Petitioner has made his submissions. The Counsel for the Petitioner submits that inadvertently the bank closure letters placed on record hard copies have been wrongly placed but according to him, the DMS portal reflect the correct copies. In view of the slow network connection because of which we are unable to cross check. Thus, we deem it appropriate to adjourn the case to **21.02.2024**. In the eventuality, if the wrong letters have been placed on the DMS portal as well, the learned Counsel may place on record the corrected bank closure certificate before the next date of hearing.

Sd/-
SANJIV DUTT
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/Ziyaul/